

State v. Prince Teotia
FIR No. 03/2016
PS : Malviya Nagar

The present bail application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the office order dated 15.04.2020 and the subsequent Advisory Protocol issued by the Ld. District and Session Judge (South) through CISCO Webex Application/meeting.

04.05.2020

Present : Mr. Inder Kumar, Ld. APP for the State.
Mr. P.S Rana, Ld. Counsel for the applicant /accused.

This is an application for grant of bail moved on behalf of the applicant / accused Prince Teotia.

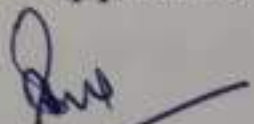
Report has been field by the IO.

Order dated 10.02.2020 of the Hon'ble High Court of Delhi in Bail Application no. 271/2020 perused.

Heard on the bail application.

Ld. Counsel for the applicant / accused has submitted that he has not been supplied with a copy of the latest report/ medical report of the accused filed by the Jail Superintendent and he wants to go through the same. Office is directed to supply copy of the same to the ld. counsel for the applicant / accused through e-mail / whatsapp.

At request, put up for consideration on the bail application on 06.05.2020.


(Dr. Saurabh Kulshreshtha)
Additional Sessions Judge-01 (South)
ASJ on Duty
Saket Courts/New Delhi
04.05.2020

State v. Anil Singh
FIR No. 76/2019
PS : Safdarjung Enclave.

The present bail application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the office order dated 15.04.2020 and the subsequent Advisory Protocol issued by the Ld. District and Session Judge (South) through CISCO Webex Application/ meeting.

04.05.2020

Present : Mr. Inder Kumar, Ld. APP for the State.
T.M. Subhani, Ld. Legal Aid Counsel for the applicant
/accused Anil Singh.

This is an application for grant of interim bail moved on behalf of the applicant / accused Anil Singh.

Report has been filed by the IO.

Heard on the interim bail application.

Put up for order at 03:00 PM.



(Dr. Saurabh Kulshreshtha)
Additional Sessions Judge-01 (South)
Special Court (POCSO)
Saket Courts/New Delhi
04.05.2020


04.05.2020 (At 03:00 PM)

Present : None

This is an application for grant of interim bail moved on behalf of the applicant / accused Anil Singh.

Arguments on the interim bail application have already been heard.

The interim bail has been sought by the applicant / accused in

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terms of the directions passed by the High Powered Committee of the Hon'ble High Court of Delhi dated 07.04.2020.


Ld. Counsel for the applicant / accused has submitted that the applicant / accused is suffering from HIV / AIDS and he is in custody since 29.04.2019.

The matter pertains to robbery of an amount of Rs.7000/- only and the provisions of sections 394/411/34 of the IPC have been invoked. The applicant / accused is in custody since 29.04.2019. The report of the Jail Superintendent has been received wherein it has been stated that the applicant / accused is suffering from HIV / AIDS. In the report filed by the IO no previous involvement has been shown.

On 07.04.2020 the High Powered Committee of the Hon'ble High Court of Delhi had directed that under trial prisoners (UTPs), who are suffering from illness(es) including HIV/AIDS and are in custody for a period of six months or more and facing trial in a case which prescribes punishment of 10 years upto life imprisonment and are not involved in multiple cases, be released on interim bail.

Considering the facts and circumstances of the case and keeping in mind the situation which has arisen on account of the COVID-19 pandemic and keeping in mind the directions of the High Powered Committee of the Hon'ble High Court of Delhi, the **applicant / accused Anil Singh** is ordered to be released on interim bail, for a period of 45 days from the date of his release, on furnishing a personal bond in the sum of Rs. 25,000/-, subject to the satisfaction of the Ld. Duty MM/ Jail Superintendent and subject to the conditions that:

(i) the applicant / accused shall attend the Court in accordance with the conditions of the bond executed;

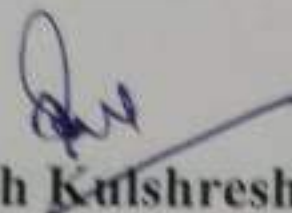
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- (ii) the applicant/ accused shall not tamper with the evidence or induce, threaten, coerce or influence the witnesses.
- (iii) the applicant / accused shall not commit an offence similar to the offence of which he is accused of.

Further the applicant/ accused is directed to surrender before the concerned Jail Superintendent, after expiry of the period of interim bail.

A copy of this order be sent to the concerned Jail Superintendent for compliance /information.

A copy of this order be also given dasti.



(Dr. Saurabh Kulshreshtha)
Additional Sessions Judge-01 (South)
ASJ on Duty
Saket Courts/New Delhi
04.05.2020

State v. Sachin Singh
FIR No. 151/2018
PS : Safdarjung Enclave.

The present bail application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the office order dated 15.04.2020 and the subsequent Advisory Protocol issued by the Ld. District and Session Judge (South) through CISCO Webex Application/ meeting.

04.05.2020

Present : Mr. Inder Kumar, Ld. APP for the State.
Mr. Ajay Kumar Mayer, Ld. Counsel for the applicant
/accused.
Mr. Anil Kumar Verma, Ld. Counsel for the complainant.

This is an application for grant of bail moved on behalf of the applicant / accused Sachin Singh.

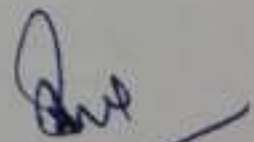
Report has been filed by the IO.

Heard on the bail application.

Ld. Counsel for the complainant has pointed out that the applicant / accused is also involved in another case FIR No. 398/2018, P.S. Surajkund, Faridabad, Haryana.

Ld. Counsel for the applicant / accused has stated that the applicant / accused had been granted bail in the said case. He seeks time to file copy of the bail order passed in the said case. Copy of the said bail order be filed during the course of the day. IO of the case is directed to file report with respect to fact that the accused is on bail in the said case (FIR No. 398/2018, P.S. Surajkund, Faridabad, Haryana) by the next date of hearing.

Put up for consideration on the bail application on
06.05.2020.



(Dr. Saurabh Kulshreshtha)
Additional Sessions Judge-01 (South)
ASJ on Duty
Saket Courts/New Delhi
04.05.2020